

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (C) No(s). 28642-
28643/2019

M/S KRBL LIMITED

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(I.R.and IA No.176724/2019-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT)

Date : 31-01-2020 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Muhammad Isa Hakim, Adv.
Ms. Akriti Chaubey , AOR

For Respondent(s)

Ms. Neha Agarwal, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

Service is complete on respondent Nos.1 to 3 on 31.12.2019, 1.1.2020, 4.1.2020, however, counter affidavit has not been filed within 30 days in terms of Order XXI Rule 14(1), Supreme Court Rules, 2013. Vakalatnama has been filed on 15.1.2020. Ld. counsel for the said respondents seeks four weeks' more time for filing counter affidavit. Four weeks' time is granted as first and only extension in terms of Order V Rule 1(22), Supreme Court Rules, 2013.

Registry to process the matter for listing before the Hon'ble Court after completion of period of four weeks whether counter affidavit is filed or not as further opportunity stands declined.

ANIL LAXMAN PANSARE
Registrar